

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Division Bench - Court No. – I

Excise Appeal No. 20250 of 2014

(Arising out of Order-in-Appeal No.77/2013 (H-IV) CE dt.24.09.2013 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-II), Hyderabad)

M/s Granules India Ltd

(PFI Division), (EOU Unit), Plot No.160/A,
161/E, 162 Part, Qutbullapur Mandal,
Rangareddy Dist., Telangana – 501 505

.....Appellant

VERSUS

**Commissioner of Central Tax
Medchal - GST**

Posnett Bhawan, Tilak Road, Ramkoti,
Hyderabad, Telangana – 500 001

.....Respondent

Appearance:-

Ms. Chamanthi. Bh, Advocate for the Appellant.
Shri B. Sangameshwar Rao, AR for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30058/2026

Date of Hearing: 28.01.2026
Date of Decision: 28.01.2026

[Order per: ANGAD PRASAD]

Learned Advocate for the appellant submits that the appellant would like to withdraw the present appeal as the cause has become infructuous.

2. Learned AR has no objection to their withdrawal.

3. In view of the same, the request for withdrawal of appeal is allowed and the appeal is disposed of as withdrawn.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**